

3829

Dated 06.02.38302

LOK SABHA

Friday, 19th Augst, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Displaced Students

*889. **Shri D. C. Sharma** : Will the Minister of Rehabilitation be pleased to state :

(a) the number of displaced students whose scholarships were stopped during the year 1954 ; and

(b) the reasons therefor ?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle) : (a) The Ministry of Rehabilitation gives stipends to displaced students and not scholarship. Information regarding the number of displaced students whose stipends were stopped during 1954 is not readily available.

(b) A statement detailing the reasons for the stoppage of stipends is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 1].

Shri D. C. Sharma : May I know if any relaxation of this rule is made if students fails to apply at the appointed time for the renewal of his stipend ? I have found that sometimes the students do not know the schools and colleges are closed—and therefore, a great deal of hardship is caused by the breach of this technical rule. May I know if any relaxation is made when there is a breach of this technical rule ?

Shri J. K. Bhonsle : The stipends are as a matter of fact, sanctioned by the Principals, Headmasters etc. But in this particular case if a student is done down, we shall consider it.

Shri D. C. Sharma : May I know what the Ministry means by 'improvement of the financial position of the parents'. There is, of course, a ceiling on incomes so far as grant of scholarship is concerned, but this is a very vague phrase.....

Mr. Speaker : He need not argue the point. The Minister has stated what it means.

Shri J.K. Bhonsle : As regards middle school students, if the income of parents or guardians is below Rs. 100, it is applicable. In the case of students going to high schools, the parents or guardians have to have an income below Rs. 150. That is how it works.

Shri D. C. Sharma : It has been stated in the statement that the stipend is stopped if the guardian receives some compensation. May I know what is the maximum amount of compensation which the guardian of a student is expected to receive, upon which the stipend will be stopped ?

Shri J. K. Bhonsle : In the case of aged, old and infirm and women in homes if they have got anything below Rs. 3000 as compensation, Government help their sons and daughters to complete their studies upto Matric. In the case of others we only help those students to complete their studies in that particular year.

Shri B. S. Murthy : May I know whether any assistance is being given to get the children of the refugees admitted in some of the schools where admission is denied ?

The Minister of Rehabilitation (Shri Mehr Chand Khanna) : That would be a matter for the State Government. The Government of India do not come into the picture.

Bandung Conference

*891. **Shri Raghbir Singh** : Will the Prime Minister be pleased to refer to the reply given to starred question No.816 on the 12th March, 1955 and state

(a) the total expenditure incurred on convening the Bandung Conference ; and

(b) the amount contributed by each sponsoring country so far ?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan) : (a) and (b). The accounts of expenditure incurred on Bandung Conference have not yet been finalised. However, from the charges so far approved by the Conference Secretariat, it is anticipated that the